

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1630/2000

New Delhi, this the 25th day of February, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S.Tampi, Member (A)

Shri K.K.Berr (E-0039)
S/o Shri Roop Chand
R/o RZ-68/271, Hans Park
Sagarpur West, New Delhi - 46.

(By Advocate Shri T.C.Agarwal) ...Applicant

V E R S U S

UNION OF INDIA : THROUGH

1. Secretary
Ministry of Information & Broadcasting
Shastri Bhawan, New Delhi - 110 001.

2. The Director General
All India Radio, Akashvani Bhawan
Parliament Street, New Delhi - 110 001.

3. The Chief Engineer (Civil)-I
IIInd Floor, P.T.I.Building
Parliament Street, New Delhi - 110 001.

(By Advocate Shri H.K.Gangwani) ...Respondents

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

In this application, one of the main grievances of the applicant is that the respondents have not held DPCs yearly, as they ought to have done under the relevant Rules.

2. Shri H.K.Gangwani, learned counsel has submitted that due to some past difficulties, which have now been taken care of ⁱⁿ ^{by} _{the} Tribunal's order dated 29-10-2001 in the case of Shri S.K.Garg & Ors. Vs. UOI (OA 2067/2000), the matter is under their active consideration, that is, to hold DPCs for the concerned officers in accordance with ~~the~~ law, rules and instructions. Shri T.C.Agarwal, learned counsel has emphasized that the applicant's case should be

YB

- 2 -

considered in terms of the relevant Rules i.e. from the time the vacancies were available and he had became eligible under the Rules for such consideration. He has also submitted that the DPC should be held yearwise, which is the settled law.

3. Noting the above facts and submissions of the learned counsel for the parties, OA is disposed of with the directions to the respondents to hold DPC meetings on yearwise basis from 1997 onwards and pass necessary orders as expeditiously as possible, ^{RE} ~~and~~ ^{In} any case necessary action should be taken by them within three months from the date of receipt of a copy of this order. No order as to costs.

(GOVINDAN S.TAMPI)
MEMBER (A)

Lakshmi Swaminathan
(SMT. LAKSHMI SWAMINATHAN)
VICE-CHAIRMAN (J)

/vks/